CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 63/TL/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 22nd March, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Bikaner A Power Transmission Limited.

And

In the matter of

POWERGRID Bikaner IV Transmission Limited, (erstwhile Bikaner A Power Transmission Limited), (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited, Saudamini, Plot No.2, Sector-29, Gurgaon-122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector -29, Gurgaon-122001.

2. REC Power Development and Consultancy Limited,

REC Corporate Head Quarter, D Block, Plot No. I–4, Sec – 29, Gurugram–122001.

3. Avaada RJbikaner Private Limited,

Avaada Energy Private Limited C-11, Sector-65, Gautam Buddha Nagar, Noida, Uttar Pradesh.

4. Shudh Solar Power Private Limited,

Shop No. 303, City Pearl, Opp. Ganguar Hotel, M.I. Road, Jaipur - 302001, Rajasthan.

5. Hazel Hybren Private Limited,

Furies Solren Private Limited B-Block, 6th Floor, Embassy 247, Vikhroli West, Mumbai-400083, Maharashtra.

6. NTPC Renewable Energy Limited,

Netra Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida–201306, Uttar Pradesh.

7. AM Green Energy Private Limited,

MyHome Twitza, 5th Floor, Plot No. 30/A, Survey No. 83/1 APIIC Knowledge, City of Rai Durg, Rangareddy district, Hyderabad-500081, Telangana.

8. Clean Max Gamma Private Limited,

First Floor, Clean Max Enviro Energy Solutions Private Limited, The Peach Tree Complex, Sushant Lok Phase I, Gurugram-122009, Haryana.

9. Iraax International (OPC) Private Limited,

R-3, Tilak Marg, civil Lines, Jaipur-302005, Rajasthan.

10. Solarcraft Power India 17 Private Limited,

109, First Floor, Rishabh IPEX Mall, IP Extension Patparganj, Delhi -110092.

11. Sunsure Solarpark Fourteen Private Limited,

1101 A-1107, 11th Floor, BPTP Park Centra, Jal Vayu Vihar, Sector 30, Gurugram-122001, Haryana.

12. SJVN Green Energy Limited,

Corporate Headquarters, Shakti Sadan, Shanan, Shimla-171006, Himachal Pradesh.

13. Deshraj Solar Energy Private Limited,

Plot no. 51 & 51, M-Powered Building, PhaseIV, Udyog Vihar, Gurgaon.

14. First Energy Private Limited,

Unit No. 601, 6th Floor, Cello Platina, Fergusson College Road, Shivajinagar, Pune-411005, Maharashtra.

15. Chandigarh Electricity Department,

UT-Chandigarh, Div-11, Opposite, Transport Nagar, Industrial Area Phase-I, Chandigarh.

16. BSES Rajdhani Power Limited,

AVP (PMG), PMG Office, 2nd Floor B-Block, Nehru Place-110019, New Delhi.

17. BSES Yamuna Power Limited,

Asstt. Vice President (PMG), Shakti Kiran Bldg, Second Floor, Karkardooma-110032, New Delhi.

18. New Delhi Municipal Council,

AAO (Commercial), 19th Floor, NDMC Palika Kendra, Sansad Marg -110001, New Delhi.

19. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre, Near PP-3 Grid Sub Station, Opp. PP Jewellers, Netaji Shubhash Place, Pitampura-110034, New Delhi.

20. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu, SHIMLA-171011, Himachal Pradesh.

21. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula.

22. Power Development Department,

Jammu Jammu SLDC Buliding, 1st Floor, Gladni, Power House Narwal, JAMMU, J&K.

23. Punjab State Power Corporation Limited,

Shed No. T-1A, Thermal Designs, Patiala-147001, Punjab.

24. HVDC Dadri, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai-110016, New Delhi.

25. HVDC Rihand, POWERGRID.

B-9, Qutub Institutional Area, Katwaria Sarai-110016, New Delhi.

26. Ajmer Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

27. Jodhpur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

28. Jaipur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

29. North Central Railway,

DRM Office, Nawab Yusuf Road-211011.

30. Uttrakhand Power Corporation Limited,

Urja Bhjawan, Kanwali Road, Dehradun-248001

31. Uttar Pradesh Power Corporation Limited,

Fund Management, Shakti Bhawan, 14 Ashok Marg, Lucknow, UP.

32. AD Hydro,

AD Hydro Power Limited, Bhilwara Towers, A-12, Sector-1, Noida-201301.

33. GMR Kamalanga Energy Limited,

25/1 Skip House, 25/1 Skip House, Museum Road, Museum Road, Bangalore–560025, Karnataka.

34. MB Power (Madhya Pradesh) Limited,

239, Okhla Industrial Estate, Phase –III, New Delhi-110020.

35. HVDC Agra, POWERGRID.

B-9, Qutub Institutional Area, New Delhi.

36. HVDC Balia, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

37. HVDC Bhiwadi, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

38. HVDC Kurukshetra, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

39. Northern Indian Railway,

Sr. DEE, TRD, Delhi Division Central Delhi.

40. Noida Power Company Limited,

Electric Sub Station Knowledge Park IV, Greater Noida-201310.

41. Northern Railways,

Sr. DEE/ TRD, DRM Office, Hazratgan, Lucknow–226001.

....Respondents

Parties present:

Shri Prashant Kumar, BAPTL Shri Ranjeet S. Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bikaner IV Transmission Limited, (erstwhile Bikaner A Power Transmission Limited) (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") to establish the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A" on a Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project"). The scope of work as per Schedule 2 of the TSA is as under:

SI. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre- required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 6x1500 MVA, 765/400 kV and 6x500 MVA,	24 months from SPV	100%	All Elements are required to be

400/220 W. Bilanar IV. Booling	tropofor		a a mamia a i a ma al
400/220 kV Bikaner-IV Pooling	transfer		commissioned
Station along with 2x240 MVAr			simultaneously
(765 kV) and 2x125 MVAr			as their utilization
(420kV) Bus Reactors at a			is dependent on
suitable location near Bikaner			each other.
Bikaner-IV PS-AIS			
• 765/400 kV 1500 MVA ICTs- 6			
Nos. (19x500 MVA including one			
spare unit)			
• 400/220 kV 500 MVA ICTs -6			
Nos.			
• 765 kV line bays – 2 Nos. (for			
765 kV interconnection with			
Siwani S/s)			
• 400 kV line bays - 4 Nos. (For			
LILO of both ckts of Bikaner II PS-			
Bikaner III PS)			
• 765 kV ICT bays-6 Nos.			
• 400 kV ICT bays- 12 Nos.			
• 220 kV ICT bays - 6 Nos.			
• 240 MVAr Bus Reactor-2 Nos.			
(7x80 MVAr, including one spare			
unit)			
1 '			
765 kV Bus reactor bays-2 Nos.125 MVAr Bus Reactor-2 Nos.			
• 400 kV Bus reactor bays- 2 Nos.			
• 220 kV line bays: 6 Nos. (for RE			
connectivity)			
• 400 kV line bays (for RE			
connectivity)- 3 Nos.			
• 400 kV Sectionalizer bay: 1 set			
220 kV Sectionalizer bay: 1 set			
• 220 kV BC (2 Nos.) bays and			
220 kV TBC (2 Nos.) bays			
 400 kV bays: 2 Nos. (for 			
STATCOM)			
Future provisions at Bikaner-IV			
PS: Space for			
 765 kV line bays along with 			
switchable line reactor-8 Nos.			
 765 kV Bus Reactor along with 			
bay: 1 No.			
 400 kV line bays along with 			
switchable line reactor-4 Nos.			
 400 kV line bays- 2 Nos. 			
 400/220 kV ICT along with bays- 			
4 Nos.			
400 kV Bus Reactor along with			
bay: 1 No.			
400 kV Sectionalizer bay: 1 set			
 220 kV line bays for connectivity 			
220 KV IIIO Days for confidentity		<u> </u>	

	of RE Applications-5 Nos.	
	 220 kV Sectionalizer bay: 2 sets 	
	• 220 kV BC (2 Nos.) bays and	
	220kV TBC (2 Nos.) bays.	
2.	STATCOM (2x±300 MVAr) along	
	with MSC (4x125 MVAr) and MSR	
	(2x125 MVAr) at Bikaner-IV PS	
	(======================================	
	•SATCOM (2x±300 MVAr) along	
	, , ,	
	with MSC (4x125 MVAr) and MSR	
	(2x125 MVAr)	
3.	LILO of both ckts of Bikaner II PS-	
	Bikaner III PS (Quad) direct 400	
	kV line at Bikaner-IV PS	
4.	Bikaner-IV PS - Siwani 765 kV	
→.		
	D/C line along with 240 MVAr	
	switchable line reactor for each	
	circuit at each end	
	• 765 kV, 240 MVAr switchable	
	line reactors at Bikaner-IV PS	
	end– 2 Nos.	
	• 765 kV, 240 MVAr switchable	
	line reactors at Siwani S/s end- 2	
	Nos.	
	 Switching equipment for 765 	
	kV, 240 MVAr switchable line	
	reactors at Bikaner-IV PS end – 2	
	Nos.	
	 Switching equipment for 765 kV, 	
	240 MVAr switchable line reactors	
	at Siwani S/s end – 2 Nos.	
5.	Siwani - Fatehabad (PG) 400 kV	
	D/C line (Quad)	
6.	Siwani - Patran (Indi Grid) 400 kV	
U.	,	
	D/C line (Quad) along with 80	
	MVAr switchable line reactor for	
	each circuit at Siwani S/s end	
	 420 kV, 80 MVAr switchable line 	
	reactors at Siwani S/s end– 2 Nos.	
	 Switching equipment for 420 kV, 	
	80 MVAr switchable line reactors	
	at Siwani S/s end - 2 Nos.	
	 400 kV GIS duct :700 m at 	
	Patran S/s	
7.	2 Nos. 400 kV line bays each at	
• •	Fatehabad (PG) and Patran (Indi	
	· _ · _ · _ · _ · _ · _ · _ · _ ·	
	Grid) GIS S/s	
	 400 kV line bays at Fatehabad 	
	(PG) S/s - 2 Nos.	
	• 400 kV GIS line bays at Patran	
	wayo at radian	ı

	(Indi Grid) S/s - 2 Nos.
8.	2 Nos. 765 kV line bays at Siwani S/s
	• 765 kV line bays at Siwani S/s-2 Nos.
9.	4 Nos. 400 kV line bays at Siwani S/s
	 400 kV lien bays at Siwani S/s- 4 Nos. (for 400 kV interconnections)

Note:

- 1. POWERGRID shall provide space for 2 Nos. of 400 kV line bays at Fatehabad (PG). IndiGrid shall provide space for 2 Nos. of 400 kV line bays (GIS) at Patran (Indi Grid) S/s.
- 2. Developer of Siwani S/s shall provide space for 2 Nos. of 765 kV line bays and 4 Nos. of 400 kV line bays at Siwani S/s."
- 2. The Petitioner has made the following prayers:
 - "(a) Grant Transmission Licence to the Applicant; and
 - (b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A" as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;
 - (c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case."

Hearing dated 6.2.2025

- 3. During the course of the hearing on 6.2.2025, the representative of the Petitioner mainly reiterated the submissions made in the Petition and also submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations.
- 4. Vide Record of Proceedings dated 6.2.2025, CTUIL was directed to file the details of the Inter-Connecting Upstream and Downstream Transmission System,

along with the details of the connectivity/GNA granted and/ or applications received at Bikaner-IV PS, as per the prescribed format.

- 5. CTUIL, in compliance with the RoP dated 6.2.2025, vide affidavit dated 24.2.2025, has submitted the information called for as under:
 - a) Details of the Inter-Connecting Upstream and Downstream Transmission System are given below:

Sr. No.	Particulars	Details of Transmission System	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/Status
1	Upstream Transmission System	Bikaner-II- Bikaner-III 400kV D/c line (Quad)	ISTS	Bikaner III Neemrana Transmission Ltd.	TBCB	Under Construction with SCoD as 27.12.2025
2	Downstream Transmission System	765/400kV Siwani Sub- station	ISTS	Bikaner B Power Transmission Ltd. (Subsidiary of POWERGRID)	ТВСВ	To be established as part of Raj. SEZ Ph-IV Part-3 Part-B with SCoD as 11.11.2026

b) 6000 MW connectivity is granted to various RE developers with the following details:

Sr. No.	Applica nt Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distrib ution Licensee etc.)	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connect ivity/GN A	Conn BGs Furnished	Remarks , if any
1	Avaada RJBikan er Private Limited	2200000254	Generator	600	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 6 Cr.; Conn-BG3 of Rs. 12 Cr.;	
2		220000013	Generator	50	11-Nov- 26	conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 1 Cr.;	Bay in sharing with applicatio n mentione
3	Avaada Energy Private Limited	2200000289	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 6 Cr.;	d at Sr. No. 1
4	AM Green Energy Private Limited	2200000319	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.;	

Sr. No.	Applica nt Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distrib ution Licensee etc.)	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connect ivity/GN	Conn BGs Furnished	Remarks , if any
						Conn-BG3 of Rs. 6 Cr.;	
5	Clean Max Gamma Pvt. Ltd.	2200000344	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 6 Cr.;	
6	Furies Solren Private Limited	2200000333	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 6 Cr.;	
7		2200000419	Generator	300	30-Sep- 26 (Interim) (Final Intimatio n to be issued shortly)	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 6 Cr.;	
8	Hazel Hybren Private Limited	2200000334	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 6 Cr.;	
9	Iraax Internatio nal (Opc) Pvt. Ltd.	2200000343	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 6 Cr.;	
10	NTPC Renewa ble Energy Ltd.	2200000308	Generator	700	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 6 Cr.; Conn-BG3 of Rs. 14 Cr.;	
11		2200000244	Generator	150	01-Jul-26 (Interim) (Final Intimatio n to be issued shortly)	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 3 Cr.;	Bay in sharing with applicatio n mentione d at Sr. No. 10
12		2200000358	Generator	250	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 5 Cr.;	

Sr. No.	Applica nt Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distrib ution Licensee etc.)	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connect ivity/GN A	Conn BGs Furnished	Remarks , if any
13		2200000373	Generator	400	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 6 Cr.; Conn-BG3 of Rs. 8 Cr.;	Bay in sharing with applicatio n mentione d at Sr. No. 12
14		2200000420	Generator	400	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 8 Cr.;	
15	Solarcraf t Power India 17 Private Limited	2200000210	Generator	300	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG3 of Rs. 6 Cr.;	
16	Sunsure Solarpar k Fourteen Private Limited	2200000285	Generator	300	31-Mar- 27	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 6 Cr.:	
17	Shudh Solar Power Private Limited	2200000306	Generator	250	11-Nov- 26	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 3 Cr.; Conn-BG3 of Rs. 5 Cr.:	
18	SJVN Green Energy Limited	2200000423	Generator	500	30-Sep- 26 (Interim) (Final Intimatio n to be issued shortly)	Conn-BG1 of Rs. 0.5 Cr.; Conn-BG2 of Rs. 6 Cr.; Conn-BG3 of Rs. 10 Cr.;	

As per the submission of CTUIL, the implementation schedule of the transmission scheme Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part A, is aligned with the implementation schedule of the identified upstream and downstream transmission schemes.

Hearing dated 11.3.2025

6. During the course of the hearing on 11.3.2025, the representative of the Petitioner submitted that the name of the Petitioner company had been changed and sought liberty to file an affidavit to that effect, along with supporting documents.

- 7. Vide Record of Proceedings for the hearing 6.2.2025, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondents despite notice.
- 8. The Petitioner has submitted that in accordance with the "Guidelines for Encouraging Competition in Development of Transmission Projects" and "Tariff Based Competitive Bidding Guidelines for Transmission Service" (hereinafter referred to as "the Guidelines") issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (hereinafter referred to as "RECPDCL") was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 1298 [F. No. 15/3/2018-Trans-Part (4)] dated 15.3.2024 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as the Transmission Service Provider (TSP) to establish the transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part- A on a Build, Own, Operate and Transfer Basis.
- 9. RECPDCL, in its capacity as the BPC, initiated the bid process on 6.6.2024 and completed the same on 11.11.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 5879.06 million in order to provide the transmission services to the beneficiaries of the transmission system.
- 10. The RfP was issued on 6.6.2024. At the RfP (Technical) stage, four bidders, namely, (i) Power Grid Corporation of India Limited, (ii) Sterlite Grid 32 Limited, (iii) The Tata Power Company Limited, and (iv) Adani Energy Solutions Limited, submitted their offers. The RfP (Technical) bids of the bidders were opened by the Bid Opening

Committee in the Central Electricity Authority on 26.9.2024 in the presence of the representative of the bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the Initial Price Offers of the bidders were opened on 7.10.2024. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 7022.90 million. The details of the quoted transmission charges by the bidders are given below:

S. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	Adani Energy Solutions Limited	7,022.90	L1
2.	The Tata Power Company Limited	8,250.00	L2
3.	Power Grid Corporation of India Limited	8,656.30	L3
4.	Sterlite Grid 32 Limited	9,789.90	L4

- 11. As per Clause 2.5 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.
- 12. The e-reverse auction of the bidders was carried out at the MSTC portal on 8.10.2024. The following transmission charges, as quoted by each bidder, emerged:

S. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs. Million)	Transmission Charges from the Final Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	8,656.30	5,879.06	L1
2.	The Tata Power Company Limited	8,250.00	5,893.80	L2
3.	Adani Energy Solutions Limited	7,022.90	6,482.16	L3
4.	Sterlite Grid 32 Limited	9,789.90	6,952.92	L4

- 13. As per the Bid Evaluation Report dated 16.10.2024, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 5,879.06 million. BEC, vide its certificate dated 16.10.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.
- 14. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 21.10.2024, which was accepted by Power Grid Corporation of India Limited. Under the terms of the RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:
 - a) Provide Contract Performance Guarantee in favour of the Central Transmission Utility of India Limited (CTUIL);
 - b) Execute the Share Purchase Agreement and Transmission Service Agreement;
 - c) Acquire, for the Acquisition Price, 100% share equity share of Bikaner A Power
 Transmission Limited (now known as POWERGRID Bikaner IV Transmission
 Limited) from RECPDCL along with all its related assets and liabilities;
 - d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and
 - e) Apply to this Commission for the grant of a transmission licence;

- 15. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 157.50 crores on 11.11.2024 and has acquired hundred percent equity holding in Bikaner A Power Transmission Limited on 11.11.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 11.11.2024.
- 16. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time"

17. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through

the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer, Bikaner A Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

- 18. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting a transmission licence as under:
 - "(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.
 - (2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
 - (3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the efiling portal of the Commission.
 - (4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

- (5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.
- (6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.
- (7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.
- (8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.
- (9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.
- (10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

- (11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.
- (12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.
- (13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.
- (14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.
- (15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."
- 19. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity

Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Bikaner IV Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

- 20. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 5,879.06 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.
- 21. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Hindi. The Petitioner has also published the notice digitally in the Times of India, Rashtradoot, Indian Express, Haribhoomi and Punjabi Tribune on 6.12.2024. In response, no objection has been received from the general public to the notices.
- 22. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 11.12.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 11.12.2024 are extracted as under:

"This is with reference to Petition having diary no. 1277/2024 filed by M/s Bikaner A Power Transmission Limited before Hon'ble Commission for grant of Transmission License to facilitate implementation of "Transmission system"

for evacuation of power from Rajasthan REZ Ph-IV (Part-3:6 GW) (Bikaner Complex): Part A". In this regard, following is submitted:

- Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar comprising 14 GW RE potential (Solar 14GW, BESS:6GW) in Bikaner Complex. Accordingly, transmission system (REZ Ph-IV Part-1) for evacuation of 7.7GW RE potential from Bikaner Complex evolved as part of comprehensive transmission scheme for evacuation of 75 GW RE potential (45GW evacuation capacity) from Rajasthan. REZ Ph-IV Part-1 is currently under construction. Subsequently, no application of BESS (linked with RE) against envisaged 6GW was received. Matter regarding transmission system for additional 6 GW capacity was discussed in various Joint Study Meetings and 25th CMETS-NR meeting held on 31.10.2023 wherein SECI stated that that as part of committee report, RE potential of 30GW (out of 75G was planned in non GIB areas of Rajasthan viz. Bikaner, Jalore, Sanchore, Sirohi, Ajmer etc. in Phase-II & III scheme (except in Bikaner which was in Ph-I also), however Bikaner complex has much more RE potential and waste land availability out of above Non GIB zones. Further 6GW BESS at Bikaner-II/III PS could not be developed.
- SECI stated that at present there is no clear visibility for RE project with BESS before 2027 as award process will take time (1-2 years). CEA mentioned that 6 GW RE potential (solar) remains untapped due to nonmaterialisation of BESS capacity. SECI also stated that 6GW potential at Bikaner complex can be considered for now as part of 75GW potential in Rajasthan. Accordingly, it was decided that cumulatively 6 GW RE potential may be considered for planning of transmission scheme from Bikaner-IV PS.
- Matter was again discussed in 27th CMETS-NR meeting held on 10.1.2024 wherein subject transmission scheme was agreed as part of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3:6 GW) (Bikaner Complex)". Extracts of the minutes of 25th and 27th CMETS-NR meetings are enclosed at Annexure-I. The detailed scope of the subject scheme is attached at Annexure-II.
- Subsequently the scheme was agreed in 71st NRPC meeting held on 29.1.2024 respectively as well as in 18th National Committee on Transmission (NCT) held on 5.3.2024. Extract of minutes of 71st NRPC meeting is attached at Annexure-III. Extract of the minutes of 18th NCT minutes are enclosed at Annexure-IV.
- Ministry of Power, Govt. of India vide gazette notification dated 15.3.2024 has identified M/s REC Power Development and Consultancy Ltd. (RECPDCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider

- (TSP) to establish the above referred project through TBCB route. Extracts of Gazette Notification are enclosed at Annexure-V.
- As part of subject transmission scheme 765/400/220 kV Pooling Station at suitable location near Bikaner (Bikaner-IV PS) along with Bikaner-IV PS Siwani 765 kV D/c line, STATCOM at Bikaner-IV PS, LILO of both circuit of Bikaner-II Bikaner-III 400kV D/c line at Bikaner-IV PS, Siwani Fatehabad 400kV D/c line & Siwani Patran 400kV D/c line is to be established with completion schedule as 24 months from effective date i.e. 11.11.2024. Implementation of this project shall facilitate onward transfer of power from RE generation proposed to be connected at Bikaner-III/Bikaner-IV PS in Western Rajasthan. Fatehabad & Patran are existing Sub-stations. Bikaner-III PS and Bikaner-II Bikaner-III 400kV D/c line are under construction with SCoD as 27.12.2025. 765/400kV Siwani S/s is to be established as part of Rajasthan SEZ PH-IV Part-3 Part- B scheme by Bikaner B Power Transmission Limited with expected commissioning schedule as 11.11.2026 which is matching with subject Part-A scheme.

Keeping above in view and based on details furnished by M/s Bikaner A Power Transmission Limi1ed, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s Bikaner A Power Transmission Limited for executing the subject transmission scheme."

23. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 31.10.2024. Though the LoI was issued on 21.10.2024, BPC, vide its letter dated 11.11.2024 in terms of Clauses 2.15.2 of the RfP, extended the date up to 19.11.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 157.50 Crore on 11.11.2024 and acquired a hundred per cent equity holding in the applicant company on 11.11.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP

is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 11.11.2024, though the extension was given till 19.11.2024 for competition of all the activities. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 2.12.2024. It is noted that there is a 9 days delay in the filing of the Petition, which occurred due to the non-reflection of the filing fees of the Petition on the e-portal. Since the Petitioner could not file the Petition due to procedural lapse, we condone the said delay.

- 23. The Petitioner, vide its affidavit dated 13.3.2025, has informed that the name of the Petitioner company has been changed from 'Bikaner A Power Transmission Limited' to 'POWERGRID Bikaner IV Transmission Limited' with effect from 5.3.2025. The certificate of change of name from 'Bikaner A Power Transmission Limited' to 'POWERGRID Bikaner IV Transmission Limited' dated 5.3.2025 issued by Registrar of Companies, Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Bikaner IV Transmission Limited' and the same has been taken on record.
- 24. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions

or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **11.4.2025.**

- 25. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.
- 26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built, and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Article 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with

the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for the hearing on **15.4.2025**

sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson